

NATIONAL COMPANY LAW TRIBUNAL
COURT ROOM NO. 1,
MUMBAI BENCH

Item No. 5

IA(IBC)34/2024 (LIQ.) in C.P. (IB)/1137(MB)2017

CORAM:

SH. PRABHAT KUMAR JUSTICE VIRENDRASINGH BISHT (Retd.)
HON'BLE MEMBER (TECHNICAL) HON'BLE MEMBER (JUDICIAL)

ORDER SHEET OF THE HEARING ON **26.04.2024**

NAME OF THE PARTIES: **State Bank of India VS Jyoti Structures Ltd**

Section 33(1) (b) (i) to (iii) r/w Sec 33(3) Sec 60(5) Section 74 Regulation
39(8), CIRP Regulations, 2016 & 7 of the Insolvency and Bankruptcy Code,
2016

ORDER

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- 1) Mr. Anuj Jhaveri, Ld. Counsel for the Applicant is present. Ms. Mohanna, Ld. Counsel for the Respondent No. 2 is also present and waives service of Notice. None present for other Respondents, when the matter is called out.
- 2) Ld. Counsel for the Applicant submits that the connected matter is stated to have been listed on 11.06.2024; thus, prays that the present Applicant be also listed on that date.
- 3) Stand over to 11.06.2024, for further consideration and hearing. In the meantime, Registry is hereby directed **to issue Notice to all the Respondents, except Respondent No. 2**, clearly intimating the next date of

hearing and to file and place on record Compliance Report well before the adjourned date.

- 4) In addition to the Notice ordered to be issued by the Registry, Applicant is also directed **to issue Notice to all the Respondents, except Respondent No. 2**, by all available means (i.e. Speed Post, E-mail, etc.) clearly intimating the next date of hearing and to file and place on record Affidavit enclosing therewith proof of service of Notice served upon the Respondents.
- 5) Applicant herein is further directed to serve a copy of the Present Application upon all the Respondents, forthwith, if not served earlier.
- 6) Thereafter, Respondents shall file and place on record Affidavit in Replies, well before the adjourned date thereby duly serving copies thereof to the other side well in advance.
- 7) Parties shall be at liberty to complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

PRABHAT KUMAR
MEMBER (TECHNICAL)

Sd/-

JUSTICE VIRENDRASINGH BISHT
MEMBER (JUDICIAL)

Vedant Kedare